BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

TODAY THE TWENTYFIRST NOVEMBER, 1986

Present: Hon'ble Mr Justice K.S. Puttaswamy

Vice Chairman

Hon'ble Mr L.H.A. Rego

Member(A)

APPLICATION NO. 1822/86

Shri Gangadhar Appayya, Major, South Central Railways, Hubli, Dist. Dharwad.

Applicant

(Shri R.U.Goulay Advocate)

Vs.

- 1. The Deputy Mechanical Engineer, South Central Railways, Hubli District Dharwad.
- 2. The Senior Personnel Officer(R), South Central Railways, Secunderabad, Andhra Pradesh.

Respondents

(Shri M. Sreerangaiah ... Advocate)

This application has come up before Court today for hearing. Vice Chairman made the following:

ORDER

In this transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985(Act), the applicant has challenged order no. W.P. 18481/1979 dt 10/11.5.1982 of the Additional CME (Annexure H).

2. Shri M.Sreerangaiah, learned Standing Counsel for South Central Railways, appearing for the respondents, at the threshhold submits that the applicant has retired from service sometime in 1983 and therefore this application no longer survives for consideration. We are ofthe view that on this ground itself this application is liable to be rejected.

and the questions that arise for determination are simblar to Application no. 1019/86 decided on 11/11/86 Eshwar Gaibu Vs. South Central Railways in which we have rejected a similar claim of the applicant. For the very reasons stated in our order in Eshwar Gaibu's case, the challenge of the applicant to the order made by the Addi CME is liable to be rejected. On the foregoing discussion, we hold that this application is liable to be dismissed. We, therefore dismiss this application. But in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN

MEMBER (A)

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